

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF JULY, 2001

Review Application No. 42 of 2001

In

Original Application No.1113 of 1998

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Union of India and Others Applicants

Versus

Udham Singh and Others Respondents

O R D E R

By this application review of the order dated 28.11.2000 has been sought on the ground that counsel Shri Satish mandhyan for resspondents was depanelled and he had ceased to function. It is also stated that Shri Rajiv Sharma,Addl.Central Govt. Standing counsel filed his appearance on 21.11.2000. The date on which Shri Satish Mandhyan was depanelled has not been mentioned. Further once ^a counsel is engaged by a party his engagement continued to be good through out the case unless it is withdrawn with the ^{permission} ~~consent~~ of the court. No such course was adopted in the present case. The vakalatnama of a ^{the} counsel duly engaged by the respondents was present and heard, no interference is called for with the order dated 28.11.2000 which has been passed by this Tribunal , following order dated 26.5.2000 passed by this Tribunal passed in OA 1651/00

The review application is rejected.

VICE CHAIRMAN